

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

06.12.2013

OA No. 713/2013

None present for applicant.

Perused the documents on record.

The applicant has filed this OA requesting for conducting the fresh medical test of the applicant and to declare the correct result. He has given a legal notice dated 16.09.2013 (Annexure A/6). The Respondents are directed to decide the legal notice by a reasoned & speaking order according to the provisions of law expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

If the applicant is still aggrieved by the decision taken by the respondents on his legal notice, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

19/12
(Arvind Rohee)
Member (J)

Anil Kumar
(Anil Kumar)
Member (A)

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